

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
O.A. No. 1348 OF 2024

IN THE MATTER OF:

ANAND PURI GOVIND GARH TANK ROAD
RESIDENTS WELFARE ASSOCIATION

...APPLICANT

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS.

...RESPONDENTS

INDEX

N.D.O.H. 28.07.2025.

S. NO.	PARTICULARS	PG. NO.
1.	Short Affidavit on behalf of Respondent No. 3/DJB.	1-2



Anil Bharti

RESPONDENT No.3/DJB

THROUGH



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NEW DELHI
DATED: 24.07.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
O.A. No. 1348 OF 2024

IN THE MATTER OF:

**ANAND PURI GOVIND GARH TANK ROAD
RESIDENTS WELFARE ASSOCIATION**

...APPLICANT

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS.

...RESPONDENTS

SHORT AFFIDAVIT ON BEHALF OF RESPONDENT NO.

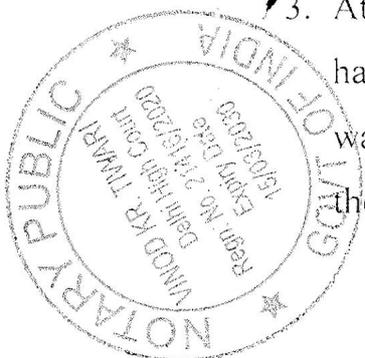
3/DJB

I, Anil Bharti S/o Sh. Girdhari Lal Gupta, aged about 55 years, currently posted as Chief Engineer, Delhi Jal Board, Varunalaya Ph-II, Jhandewalan, New Delhi, do hereby solemnly affirm and declare as under:

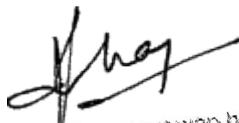
1. That I am conversant with the facts of the present case in so far as the same pertain to the Answering Respondent and I am competent to depose with respect thereto.
2. That the Applicant has filed the present application raising concerns with respect to the alleged destruction of a natural Pond and Eco-system in and around Anand Puri Govind Garh Tank Road Area, East Patel Nagar.
3. At the outset it is submitted that the Answering Respondent has no role in the rejuvenation or maintenance of the subject waterbody as the same does not come under the jurisdiction of the Answering Respondent.



**Anil Bharti
CE (WB), DJB**



- 4. That the Applicant and the school complained of, Faith Academy School seem to have a history of litigation and currently also there are writ petitions pending in the Hon'ble Delhi High Court being WP(C) 13732/2021 titled *Christian Education Society C/o Faith Academy Sr Sec School Vs DDA and Ors* and WPC 14561/2021 titled *Faith Academy Vs DDA and Ors*. The orders passed in these petitions have been put on record by the Answering Respondent.
- 5. It is respectfully submitted that the Answering Respondent reserves liberty to file a detailed reply to the above Original Application, if so directed by this Hon'ble Tribunal and if any issue pertaining to the Answering Respondent arises in the captioned matter.
- 6. That the present affidavit is *bona-fide* and filed in the interest of justice.


 Identify the Deponent who has signed/out
 through commission in my presence
VERIFICATION

24 JUL 2025


 Anil Bharti
 CE (WB), DJB
 DEPONENT

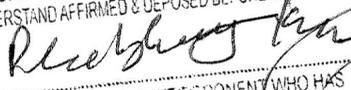
Verified at Delhi on this 24th day of July, 2025 that the contents of the above affidavit are true and correct to my knowledge in my official capacity and on the basis of official records. Nothing material has been concealed therefrom.



CERTIFIED THAT THE CONTENTS EXPLAINED TO THE
 DEPONENT EXECUTANT WHO IS SEEMED PERFECTLY TO
 UNDERSTAND AFFIRMED & DEPOSED BEFORE ME AT NEW DELHI


 Anil Bharti
 CE (WB), DJB
 DEPONENT

IDENTIFY THE EXECUTANT/DEPONENT WHO HAS
 SIGNED IN MY PRESENCE
 VINOD KUMAR TIWARI, Advoca. Reg. No. 21413/2020
 NOTARY PUBLIC (NEW DELHI)


 136

24 JUL 2025